

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 4 of 2000

Wednesday, this the 15th day of November, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. K. Dhananjayan, S/o late Karuthakunju, Catering Inspector Gr.II, Kerala Express, Batch No. V, Trivandrum, residing at Roshnara, Temple Lane, Sea View Ward, Alleppey Bazar PO.Applicants
2. V. Govindankutty, S/o M. Kunjuraman Nair, Catering Supervisor II, Kerala Express, Batch No.V, Trivandrum, residing at Vazhayil House, PO. TN Puram, Via. Thiruvazhicle, Ottappalam Taluk, District Palakkad.Applicants

[By Advocate Mr. T.N. Sukumaran]

Versus

1. Union of India, represented by the General Manager, Southern Railway, Chennai-3
2. Chief Commercial Manager, Southern Railway, Chennai-3
3. Divisional Commercial Manager, Southern Railway, Trivandrum-14
4. Senior Divisional Personnel Officer, Southern Railway, Trivandrum-14Respondents

[By Advocate Mr. James Kurian]

The application having been heard on 15th of November, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Applicants seek to set aside A-7 order dated 14-06-1999.

2. When the OA was taken up, the learned counsel appearing for the applicants submitted that it is suffice to permit the applicants to submit a joint representation to the 2nd respondent for redressal of their grievance and to direct the

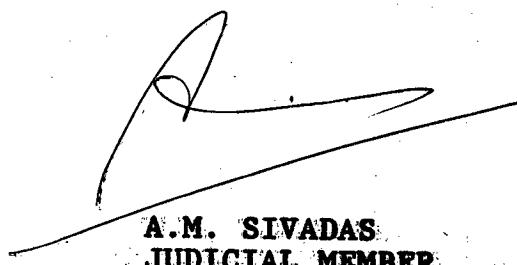
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2nd respondent to consider the same and pass appropriate orders within a time frame. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, applicants are permitted to submit a joint representation to the 2nd respondent within three weeks from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the joint representation.

4. The Original Application is disposed of as above. No costs.

Wednesday, this the 15th day of November, 2000



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A-7 True copy of Order No. V/C.93/Staff/Court Case/OA 310/99 dated 14-6-99 passed by the 3rd respondent.